

Annexure - 4

Name of the Corporate Debtor: Kakade Estate Developers Private Limited; Date of commencement of CIRP: 29/03/2023; List of creditors as on: 12/04/2023

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sr. No.	Name of creditor	Identification No.	Details of Claim Received		Details of Claim Admitted					Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of Claim not Admitted	Amount of Claim under Verification	Remarks, if any
			Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Guarantee	Whether Related Party?	% voting share in CoC					
1	Edward Maurities Limited	076800 C1/GBL	12.04.2023	1,38,06,74,525	1,38,06,74,525	Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings.	1,38,06,74,525	No	46.13	-	-	-	-	-
2	Kakade Developers Pvt Ltd (through liquidator Mr. Jitendra Palande)	U70102PN2005PTC020491	11.04.2023	1,29,44,736	-	Inter Corporate Deposits	-	Yes	-	-	-	-	1,29,44,736	-
3	IIRF Holdings XIV Limited	075547 C1/GBL	12.04.2023	1,50,62,16,945	1,50,62,16,945	Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings.	1,50,62,16,945	No	50.32	-	-	-	-	-
4	Vistra ITCL (India) Limited (acting on behalf of HDFC Ventures Trustee Company Limited)	U66020MH1995PLC095507	12.04.2023	10,63,39,174	10,63,39,174	Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings.	10,63,39,174	No	3.55	-	-	-	-	-
			TOTAL	3,00,61,75,380	2,99,32,30,644		-	2,99,32,30,644	-	100	-	-	-	1,29,44,736

General Notes:-

1. We have verified claims submitted by the claimants on the basis of documents and information provided by the claimants only.
2. Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
3. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
4. Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.



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